

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.1

Service Tax Appeal No. 76650 of 2014

(On behalf of Revenue)

(Arising out of Order-in-Appeal No.60/JSR/2014 dated 14.08.2014 passed by Commissioner (Appeals) of Central Excise & Service Tax, Ranchi)

Commissioner of Service Tax & Central Excise, Jamshedpur

143, New Baradwari, Sakchi, Jamshedpur-831 001.

Appellant

VERSUS

M/s Hari Builders

Main Road, Noamundi, Sangramasi, West Singhbhum, Jharkhand-833218.

Respondent

APPEARANCE :

Shri P.Das, Authorized Representative for the Appellant

Shri Avijit Biswas, Advocate for the Respondent

CORAM:

HON'BLE MR.ASHOK JINDAL, MEMBER (JUDICIAL)

HON'BLE MR.K.ANPAZHAKAN, MEMBER (TECHNICAL)

FINAL ORDER NO...76484/2024.....

DATE OF HEARING : 29.07.2024

DATE OF DECISION : 29.07.2024

Per Ashok Jindal :

The Appellant-Revenue has prayed for withdrawal of their appeal in terms of litigation policy vide Board's instruction being F.No.390/Misc./116/2017-JC dated 22.08.2019.

2. Accordingly, the prayer of the Revenue is allowed and the appeal is dismissed as withdrawn under National Litigation Policy.

(Pronounced in the open court.)

**(Ashok Jindal)
Member (Judicial)**

**(K.Anpazhakan)
Member (Technical)**